

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**OA No.511/2017
MA No.523/2017**

New Delhi, this the 13th day of February, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

1. Ms. Sunita Kumari
Age-39 years
Group 'B'
W/o Shri Amit Kumar
D/o Shri Jagdish Prasad
R/o 4/26, Aman Apartment
Plot No.39, Sector 13, Rohini
Delhi – 110 085.
2. Ms. Safta Khatoon
Age 40 years
Group 'B'
D/o Shri Nasir Ali
R/o F-53/1, Abul Fazal Enclave-II
Shaheen Bagh, Okhla
New Delhi – 110 025. Applicants

(By Advocate: Shri M.Rais Farooqui)

VERSUS

1. North Delhi Municipal Corporation
Through its Commissioner
Office at : Dr. Shyama Prasad Mukahrjee
Civic Center, Zakir Hussain Marg
New Delhi – 110 002.
2. South Delhi Municipal Corporation
Through its Commissioner
Office at : Dr. Shyama Prashad Mukahrjee
Civic Center, Zakir Hussain Marg
New Delhi – 110 002. Respondents.

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard the learned counsel for the applicant.

MA No.523/2017

2. MA No.523/2017, filed for joining together, is allowed.

OA No.511/2017

3. The applicants, filed the present OA seeking the following reliefs:-

- "i) direct the respondents to give the benefit of seniority and increment to the applicants w.e.f.2.2.2009;
- ii) direct the respondents to give all consequential service benefits to the applicants w.e.f.2.2.2009;
- iii) direct the respondents to restore the seniority list qua the applicants following the other employees got employment for the Post of Primary Teacher to the Post Code No.165-166/07'
- iv) Any other/further order(s) instruction(s) and direction (s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case, may also kindly be passed in favour of the applicants and against the respondents."

4. When this matter is taken up for admission, it is noticed that the applicants, before filing the present OA have not preferred any representation to the respondents ventilating their grievances.

5. In the circumstances, the OA is disposed of at the admission stage, without going into the merits of the case, by permitting the applicants to file appropriate representations ventilating their grievances to the respondents within two weeks from today and on receipt of such a representation, the respondents shall consider the same and pass appropriate reasoned and speaking order within 90 days there from, in accordance with law. No costs.

Let a copy of this O.A., be enclosed to this order.

(P.K.Basu)
Member (A)

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(V. Ajay Kumar)
Member (J)

